

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/172/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Naharlagun.

Dated Guwahati, 9th January, 2024.

Sub:- **Casual leave.**

Ref:- No. HC(IB)-VIG/01/2023/01-04 Dated the 4th January, 2024.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, West Kameng District Bomdila, Arunachal Pradesh has been granted **casual leave on 12.01.2024, along with station leave permission, from the evening of 10.01.2024 to 15.01.2024.** The next senior most Judicial Officer available at the station shall remain in charge of his Court and Office during his absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/173-174/A, dated , 09-01-2024

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, West Kameng District Bomdila, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)
[Signature]